

	Public	Private	Total
11. Uttarakhand	2,141.51	415.05	2,556.56
Sub-Total (B)	8,918.10	2,187.58	11,105.68
C. Others*	19,408.00	147.41	19,555.41
GRAND TOTAL (A+B+C)	1,48,954.77	60,321.29	2,09,276

* Others include Delhi, Chandigarh, Daman and Diu, Dadra and Nagar Haveli, DVC, NLC, Puducherry, Andaman and Nicobar, Lakshadweep and Central unallocated power.

Dispute of land with MPT

*247. SHRI SHANTARAM NAIK: Will the Minister of SHIPPING be pleased to state:

(a) whether the State Government of Goa is engaged in any land dispute with the Mormugao Port Trust (MPT);

(b) if so, the total land area in possession of MPT and the total area on which the State Government is claiming the right;

(c) how MPT has derived its right on the land claimed by the State Government;

(d) whether MPT has obtained legal opinion with regard to the title to the land disputed by the State Government;

(e) if so, the details of this opinion and whether MPT has placed this opinion before the State Government; and

(f) whether any meeting has taken place between MPT and State Government since June 2012, till date?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (e) No, Sir. However, the following Land related issues remain unresolved between the State Government of Goa and Mormugao Port Trust:

1. **Adarsh Nagar Land at Chicalim, Goa**—An area of 23,553 sq. mtrs. of land at Adarsh Nagar was acquired for the purpose of rehabilitation of Project Affected Persons due to construction of four-lane Port connectivity road and other projects. An amount of Rs. 34,07,291/- was

paid by Mormugao Port Trust to the State Government on account of acquisition of this land. Though the amount for acquisition for land was paid by Mormugao Port Trust to Government of Goa in the year 2001, land transfer has not yet been made by the State Government so far.

2. **Land purchased from Mormugao Planning and Development Authority (MPDA) at Dabolim**—In the year 1999, an agreement was signed with Mormugao Planning and Development Authority (MPDA) Government of Goa for purchase of 20,500 sq. mtrs. of land at Dabolim for port related activities at a total cost of Rs.2.46 crores and the amount was paid to MPDA. Though the land was acquired for the purpose of port related activities, the registration in the name of Mormugao Port Trust has not been made by MPDA on the ground that this land should be used for residential purpose and not for port related activities.

(f) No, Sir.

Reduction in flights due to rise in operating costs

†248. SHRI RAVI SHANKAR PRASAD: Will the Minister of CIVIL AVIATION be pleased to State:

- (a) whether it is a fact that due to rise in operating costs airlines operating in the country have decided to reduce the number of flights;
- (b) if so, the details thereof;
- (c) whether this is just an estimate that by this decision, their economic losses would come down; and
- (d) if so, what is Government's response thereto?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) No Sir, No such instances has come to the notice of the Ministry.

(c) and (d) Do not arise.

CAG's letter for withholding RIL approvals

*249. SHRI K.N. BALAGOPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Ministry has received any letter from CAG to withhold all approvals given to Reliance Industries Limited (RIL);

† Original notice of the question was received in Hindi.